

In Chapter V of Part I of the said Criminal Rules of Practice and Circular Orders, 1958, in rule 105, under the heading “The Code of Criminal Procedure, 1898 (Central Act V of 1898)”, after the words and figures “all proceedings under sections 107, 109 and 110”, the words “which are contested” shall be added.

(P.Dis.No.462/1962)

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